

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition Nos. 274/GT/2014

Date: 4.4.2016

To,

General Manager (Commercial),
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

Sir,

Subject: Revision of tariff for Farakka Super Thermal Power Station, Stage – I & II (1600 MW) for the period 2009-14 – Petition No. 274/GT/2014

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 12.4.2016:

- (i) In liability flow statement there is a reversal of ₹6.15 lakh and ₹62.64 lakh during the year 2009-10 and 2011-12 respectively which is not shown in the statement showing additions/exclusions claimed. Clarification as to this gap shall be furnished. Further, in case of any deficiency respective (tariff) forms shall be revised accordingly.
- (ii) As per Annexure-VII of the petition, ERV transferred to GB during the year 2012-13 is ₹77.25 lakh and the Loan ERV forming part of GB is ₹98.78 lakh, clarification to this gap shall be furnished. Further, in case of any deficiency respective (tariff) forms needs to be revised accordingly.
- (iii) Out of the spares procured during the tariff period 2009-14, spares amounting to ₹1214.89 lakh has been de-capitalized during the period 2012-14. Furnish the reasons for this de-capitalization within such a short span of time.
- (iv) Out of wagons procured during 2011-12, wagons amounting to ₹364.16 lakh and ₹40.46 lakh were de-capitalised during 2012-13 and 2013-14. Furnish the reasons for this de-capitalization within such a short span of time.
- (v) Reason for de-capitalization of HP heater assembly amounting to ₹728.28 lakh during year of put to use (2013-14).
- (vi) Year-wise details of assets which has been transferred out and allowed as exclusion from the generating station and subsequently been de-capitalized/ rendered un-serviceable at the transferee station till 31.3.2014.

2. The above information shall be filed within the due date mentioned above. No request for further extension of time shall be entertained for any reason whatsoever.

Yours Faithfully

-Sd/-

V. Sreenivas
Deputy Chief (Law)